



From

Registrar General
High Court of Uttarakhand
Nainital.

To

All the District Judges,
Principal Judge/
Judges, Family Courts
State Judiciary,
Uttarakhand

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C.L. No. UHC/XVII-7/D.R.(I)/2014 dated: June 19, 2014

**Sub: REGARDING WRITING ORDERS ON ORDER SHEETS etc. IN
CLEAR AND LEGIBLE HANDWRITING**

Sir /Madam,

I have been directed to inform you that very often it is experienced and informed by Hon'ble Courts that the orders on order sheets, other short orders, evidence, other statements are not being written in clear and legible handwriting. This causes a lot of inconvenience and at times it actually becomes very difficult to read and understand the orders or the evidence or the statements. At the same time, the name of the learned Counsel appearing for the parties and the name of the Presiding Officer is also not being mentioned. This causes doubts as to which Advocate had appeared and with merely the signatures and that too just initials, it becomes difficult for the Hon'ble Court to ascertain the name of Presiding Officer who had passed that order. Further, it has been informed by Hon'ble Courts that Presiding Officers are not writing their correct designation and while discharging their duties on criminal side, some of the Judicial Officers are writing their designation as Civil Judge and not as Judicial Magistrate. This also causes anomaly while sending the orders of Hon'ble Court to the subordinate court for compliance.

It is pertinent to mention that Hon'ble High Court of Allahabad had issued various Circular Letters viz. G.L. No. 887/44-28 dated 3rd March 1914; C.L. No. 39/VII-d-102 dated 18th March, 1971; C.L. No. 64/VIII g-23 dated 9th June, 1987 and G.L. No. 19/67 dated 1st May, 1929 but it appears that the said directions contained in above general/circular letter are not being complied with.



In this connection, Hon'ble Court has again issued the following directions for strict compliance in future :

1. All orders on order sheets, other short orders, judgments, evidence, statements, summons and warrants should as far as possible be typed and printed through computer systems and printers. In case it is not possible to get all them typed and printed, the same should in any case be written in clear and legible handwriting. It shall be the duty of the concerned Presiding Officer to comply and also ensure that the orders on order sheets, other short orders, judgments, evidence, statements, summons and warrants are being written in clear and legible handwriting. Any lapse in compliance of this direction will be taken seriously against the Presiding Officer.
2. While transcribing the orders on order sheets, other short orders and judgments, the names of advocates appearing on the date and for whose side should be clearly mentioned. This shall be the duty of the Presiding Officer to comply and also ensure the compliance of the same.
3. The Presiding Officers are strictly directed to write their complete name and correct designation below their signature or initials, as the case may be, in each order and judgment.
4. Such judicial officers who have been conferred powers of Judicial Magistrate should write their designation as Judicial Magistrate while passing the orders and judgments in criminal cases.
5. The District Judges should check that the above directions are being complied with in true letter and spirit.

You are informed accordingly for strict compliance of the above directions.

Yours faithfully,

(D.P.Gairola)

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No. UHC//D.R.(I)/2014

dated: June 19, 2014

1. Director, Uttarakhand Judicial and Legal Academy, Bhowali, Nainital,
2. Officer-in-charge, NIC, High Court.
3. Guard File.

Registrar General

19.6.2014